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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2220/2001

Thursday, this the 30th day of August, 2001

Hon'ble Shri Shanker Raju, Member (Judl)

Mr. Baljinder Singh Anand  
S/O late Shri G.S.Anand  
R/O Sector-7, H.No.521  
R.K. Puram, New Delhi  
Presently working as Cipher Operator  
At-Directorate of Co-ordination Police Wireless  
Block No.9 C.G.O. Complex  
Lodi Road, New Delhi-3.

..Applicant

(By Advocate: Ms. Jasvinder Kaur)

Versus

1. Union of India through Ministry of Home Affairs  
through Director, Police Telecommunications  
Directorate of Co-ordination  
(Police Wireless)  
Block No.9, CGO Complex  
Lodi Road, New Delhi-3.
2. Assistant Director (Cipher)  
Directorate of Co-ordination  
Police Wireless  
Block No.9, CGO Complex  
Lodi Road, New Delhi-3.
3. Deputy Director (Cipher)  
Directorate of Co-ordination  
Police Wireless  
Block No.9, CGO Complex  
Lodi Road, New Delhi-3.

..Respondents

O R D E R (ORAL)

Heard the learned counsel for the applicant.

2. The grievance of the applicant in the present OA is his transfer from Delhi to Kohima. By drawing my attention to an Office Memorandum dated 16.8.1990 where the transfer policy of the respondents has been laid down, it is stated that as per clause 4, the transfer will normally be made as per the 'Station-Seniority' related to the concerned trade/category on "first come - first go" basis. In this background, it is stated that the applicant had been transferred to Jammu & Kashmir and had been shifted to

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Delhi only last year, whereas the number of senior employees, who have been deputed to Delhi, have not been transferred. The applicant on 23.8.2001 has made a representation to the respondents which is yet to be disposed of by the respondents.

3. After hearing the learned counsel and on a careful consideration of the matter, I find that the ends of justice will be fully met by disposing of this OA at the admission stage itself even without issue of notices by directing the respondents to consider the aforesaid representation of the applicant taking into consideration their transfer policy and to pass a speaking and a reasoned order within a period of two months from the date of receipt of a copy of this order. Meanwhile, the status quo as of today shall be maintained by the respondents with regard to the applicant. However, the applicant is at liberty to assail any further cause of action which will accrue to him in accordance with law.

4. The OA is disposed of in the aforesated terms at the admission stage itself. No costs.

5. Registry is directed to send a copy of the OA along with this order.

S. Raju  
(Shanker Raju)  
Member (J)

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